

**LIR No. 8893/16**

**Sher Singh vs M/s Cushman and Wakefield Property Management Services India Pvt Ltd.**

05.08.2020

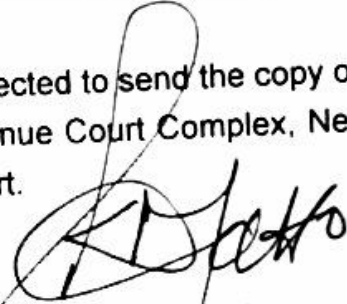
Present:-

None for the parties.

The matter is fixed for today in the enblocked for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on 14.01.2021 for evidence of the workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 1800/16**

**Rupesh Bhardwaj vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

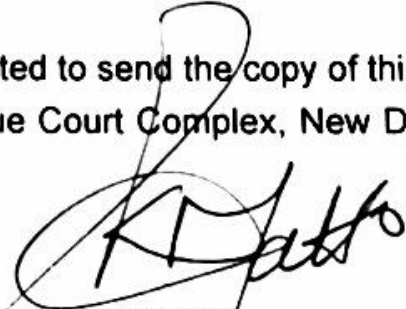
**Present:-** None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 2908/16**

**Devender Singh Bisht vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

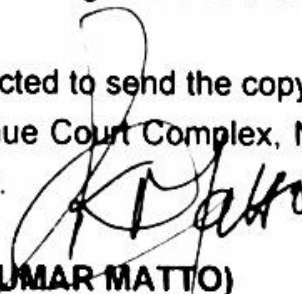
**Present:-** None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 2905/16**

**Arvind Kumar Pandey vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

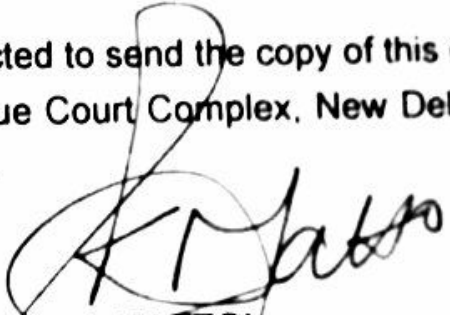
**Present:- None for the parties.**

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 5190/16**

**Satbeer Singh vs G4S Cash Services India Pvt Ltd.**

05.08.2020

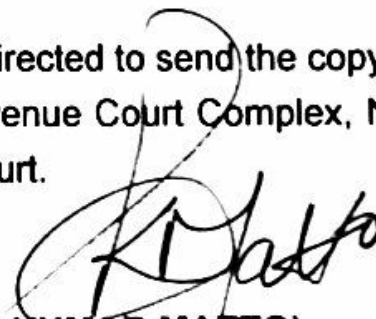
Present:- None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 6433/16**  
**Sunil Kumar vs Arti Industries**

05.08.2020

Present:- None for the workman.  
Sh. Santosh Singh, AR for the management.

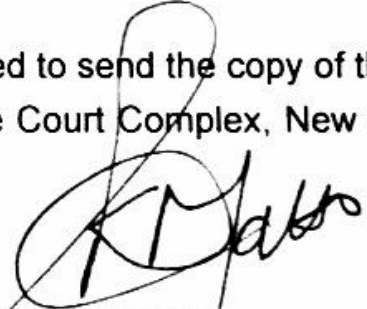
The matter is fixed for today in the enblooked date for evidence of the management.

Today, no one has appeared on behalf of the workman through video conference.

Ld.AR for the management also seeks adjournment as the witness could not come as he is out of station.

Accordingly, matter stands adjourned for evidence of the management on **15.01.2021**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LID No. 488/19**

**Shakuntla vs Sparsh Special School**

**05.08.2020**

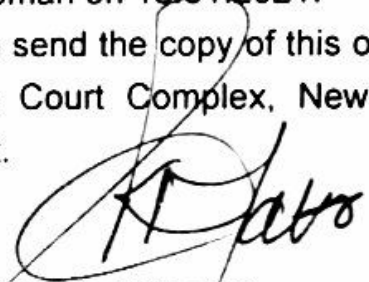
**Present:-**

**Sh. Ajit Kumar Singh, AR of the workwoman.  
Management already exparte.**

The matter is fixed for exparte evidence of the workwoman, but, the Id. AR for the workwoman seeks adjournment as the evidence is not ready and also could not come today.

In view of the request made by the Id. AR for the workwoman, matter is ordered to be listed for exparte evidence of the workwoman on 13.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LID No. 182/16**  
**Mangal Singh vs Rajdhani College**

05.08.2020

Present:-

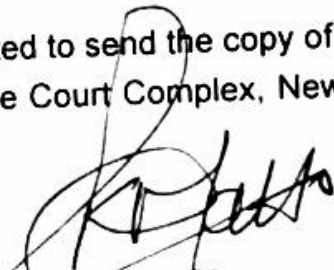
None for the parties.

The matter is fixed for today in the enblocked date for hearing arguments on the preliminary issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly matter stands adjourned for the same purpose on

**11.11.2020.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1963/16**

**Manjeet Singh Barwanla vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

**Present:-** None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1718/16**  
**Foolandev Dubey vs Superware Speedeks Novelteez**

05.08.2020

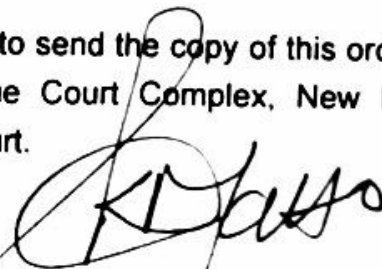
Present:-

None for the workman.  
Sh.M.K.Dwivedi, AR for the management.

The matter is fixed for final arguments through video conference, but today, no one has appeared on behalf of the workman through video conference. Even on the last date of hearing the Id.AR of the workman had sought adjournment on the ground that he was suffering from fever. So, this court had granted adjournment. But today, the Id.AR for the workman did not appear through video conference to advance arguments.

In the interest of justice, last and final opportunity is granted to the workman to argue on the matter on 20.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 8892/16

**Baburam Yadav vs M/s Cushman and Wakefield Property Management Services  
India Pvt Ltd.**

05.08.2020

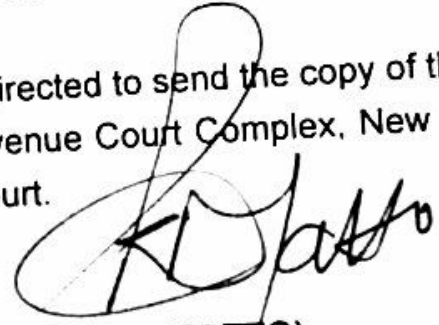
Present:-

None for the parties.

The matter is fixed for today in the enblooked for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on 14.01.2021 for evidence of the workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 8891/16**  
**Rajendra Bahadur vs M/s Cushman and Wakefield Property Management Services**  
**India Pvt Ltd.**

05.08.2020

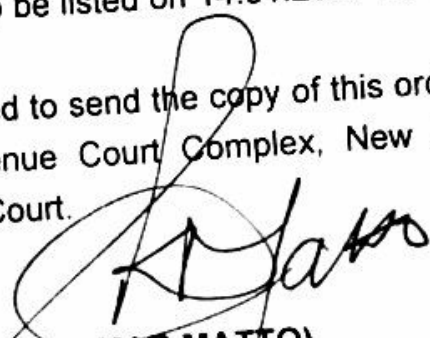
Present:-

None for the parties.

The matter is fixed for today in the enblooked for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on 14.01.2021 for evidence of the workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 2123/16**

**Jai Prakash Tomar vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

**Present:-**

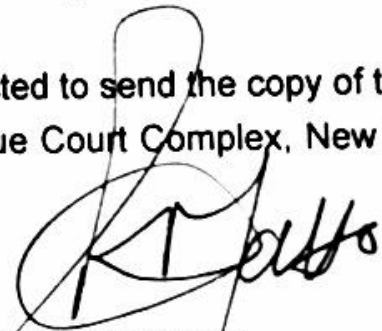
**None for the parties.**

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020.**

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 3577/16**  
**Sant Ram vs Trehun Sons**

**05.08.2020**

**Present:-**

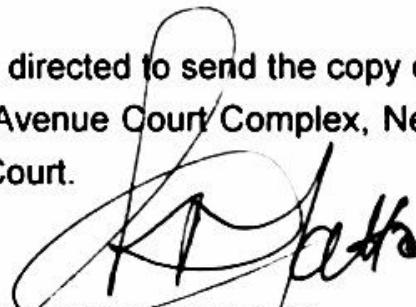
Sh. Ajit Kumar Singh, AR for the workman  
Sh. Shashwat Singh Gaur, AR for the management.

The matter is fixed for today for hearing final arguments through video conference, but, the Id. AR for the workman has submitted that he could not note down the date of this case in his diary, so, he is not ready to argue on the present matter and seeks adjournment.

In view of the request made by Id. AR for the workman and in the interest of justice, last and final opportunity is granted to the workman to argue on the matter on the next date of hearing.

Accordingly, matter stands adjourned for hearing final arguments on **17.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



**LIR No. 5997/16**

**Mukesh vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

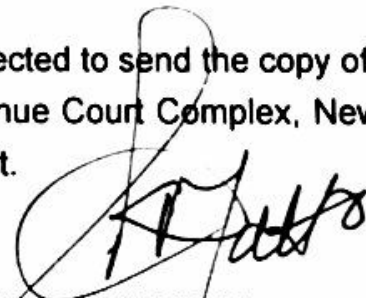
**Present:-** None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LID No. 181/16**  
**Ram Chander vs Rajdhani College**

05.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for hearing arguments on the preliminary issues, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly matter stands adjourned for the same purpose on

**11.11.2020.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)

**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**

**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 8894/16

Vijay Kumar vs M/s Cushman and Wakefield Property Management Services India Pvt Ltd.

05.08.2020

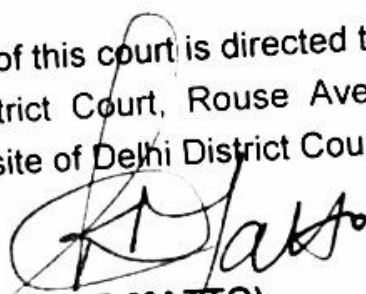
Present:-

None for the parties.

The matter is fixed for today in the enblocked for evidence of the workman, but, no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Accordingly, matter is ordered to be listed on 14.01.2021 for evidence of the workman.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1767/16**  
**Satya Narayan Mehto vs M/s Shivaji College**

05.08.2020

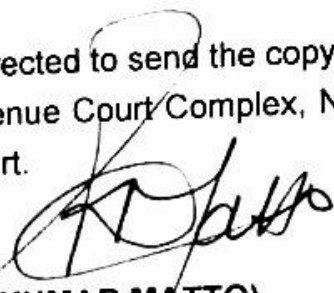
Present:-

None for the parties.

Matter is fixed in the enblocked date i.e. today for evidence of the management, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for 08.01.2021 for evidence of the management.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 3353/16**

**Ashok Kumar Mishra vs Trehun Sons HP Gas**

05.08.2020

Present:-

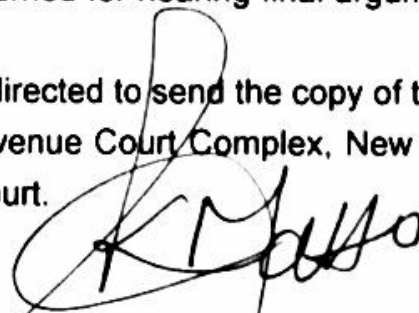
Sh. Ajit Kumar Singh, AR for the workman 18.01.2021  
Sh. Shashwat Singh Gaur, AR for the management.

The matter is fixed for today for hearing final arguments through video conference, but, the Id. AR for the workman has submitted that he could not note down the date of this case in his diary, so, he is not ready to argue on the present matter and seeks adjournment.

In view of the request made by Id. AR for the workman and in the interest of justice, last and final opportunity is granted to the workman to argue on the matter on the next date of hearing.

Accordingly, matter stands adjourned for hearing final arguments on **17.11.2020.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 2723/16**  
**Ashok Kumar vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

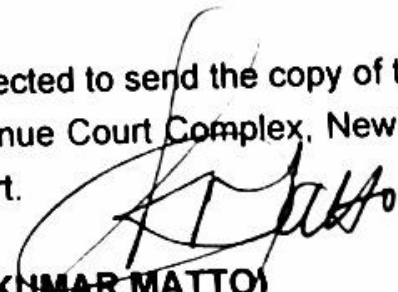
**Present:-** None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahlmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 6780/16**  
**Sajivan vs Superware Speedeks Novelteez**

05.08.2020

Present:-

None for the workman.  
Sh.M.K.Dwivedi, AR for the management.

The matter is fixed for final arguments through video conference, but today, no one has appeared on behalf of the workman through video conference. Even on the last date of hearing the Id.AR of the workman had sought adjournment on the ground that he was suffering from fever. So, this court had granted adjournment. But today, the Id.AR for the workman did not appear through video conference to advance arguments.

In the interest of justice, last and final opportunity is granted to the workman to argue on the matter on 20.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.

**LIR No. 1099/17**  
**Radheysham vs Shiv Shakti Industries**

05.08.2020

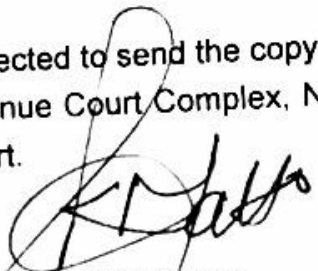
Present:-

None for the parties.

The matter is fixed for today in the enblocked date for cross examination of the workman and also for filing of the receipt of the cost by the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 15.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1496/17**  
**Naresh Kumar Mishra vs Mangla Industries**

05.08.2020

Present:-

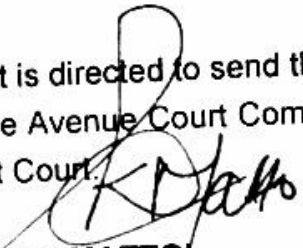
None for the parties.

The matter is fixed for today in the enblocked date for consideration on the application moved by the workman and also for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the same purpose on

17.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA



**LIR No. 1839/17**  
**Dharmendra vs Swiss Auto Ltd.**

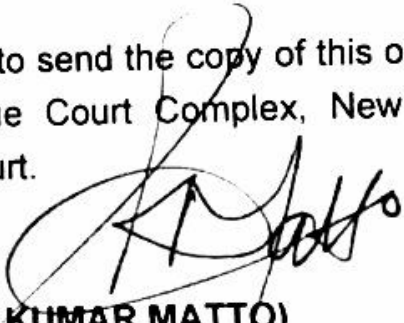
05.08.2020 .

Present:- None for the parties.

The matter is fixed in the enblocked date i.e. today for evidence of the workman and also for filing the receipt of the cost by the workman, but today, no one has appeared on behalf of any of the parties.

Accordingly, matter stands adjourned for entire evidence of the workman on 18.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 4103/16**  
**Deep Chand vs S.M. Wire**

**05.08.2020**

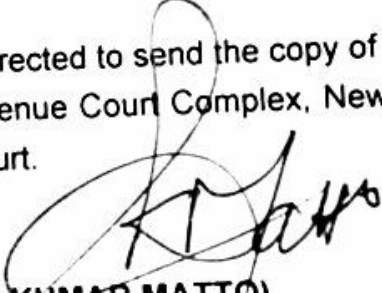
**Present:-**

**None for the parties.**

The matter is fixed for today in the enblooked date for payment of cost by the management to the workman and also for consideration on the application filed by the workman, but earlier, the AR of the workman had told to the court that he had already moved an application for transfer of the present matter in some other court.

Today, no one has appeared on behalf of any of the parties through video conference. Accordingly, matter stands adjourned for the same purpose on **12.09.2020.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



**REDMI NOTE 5 PRO**  
**MI DUAL CAMERA**

**LIR No. 1264/17**  
**Lal Babu vs Durga Industry**

05.08.2020

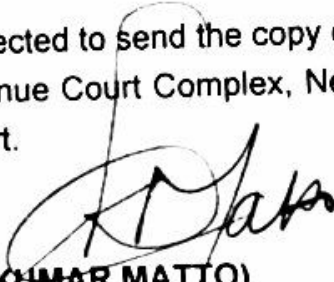
Present:- None for the parties.

The matter is fixed in the enblocked date i.e. for today for evidence of the management.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for evidence of the management on 19.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 911/18**  
**Krishnawati vs M/s G.K. Marketing**

05.08.2020

Present:-

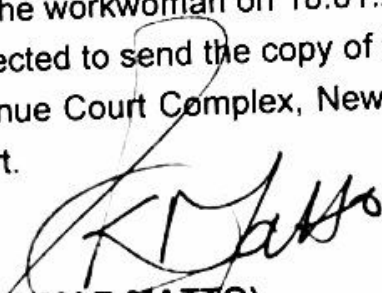
None for the workwoman.

None for the management.

The matter is fixed in the enblocked date i.e. for today for evidence of the workwoman.

Today, no one has appeared on behalf of any of the parties. Accordingly, matter stands adjourned for evidence of the workwoman on 18.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LC No. 3411/16**  
**Umesh Vij vs M/s Sugoi Motors Pvt. Ltd.**

05.08.2020

Present:-

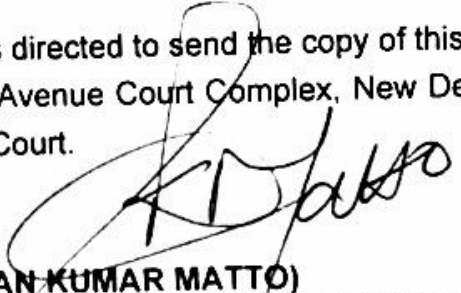
Sh. Chandan, AR for the workman.  
None for the management.

The matter is fixed in the enblocked date for evidence of the management.

Today, no one has appeared on behalf of the management through video conference.

Accordingly, matter stands adjourned for evidence of the management on 19.01.2021.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1077/17**

**Ram Manohar Dubey vs Jagdamba Sanitary and Electric Store**

**05.08.2020**

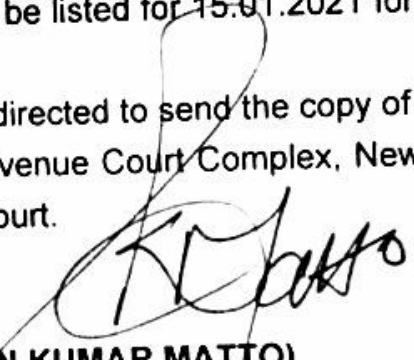
**Present:-**

None for the parties.

The matter is fixed today in the enblocked date for evidence of the management, but today, non one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed for 15.01.2021 for evidence of the management.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 5168/16**  
**Ajit vs G4S Cash Services India Pvt Ltd.**

**05.08.2020**

**Present:-**

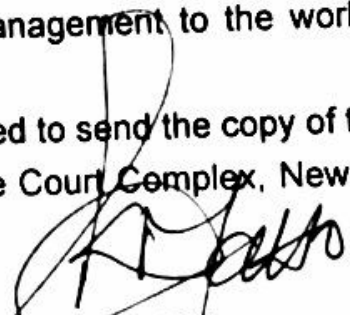
**None for the parties.**

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020.**

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1043/16**  
**Dinesh Kumar vs G4S Cash Services India Pvt Ltd.**

05.08.2020

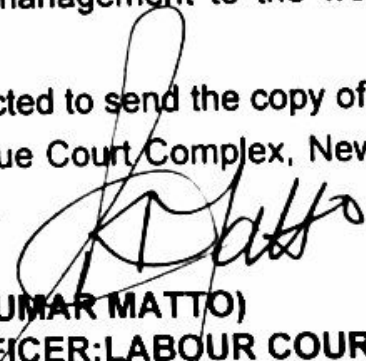
Present:- None for the parties.

The matter is fixed for today for hearing final arguments and also for payment of cost by the management to the workman. But today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad of this court has told to the court that contact number of Id. AR for the workman was not available on the record, so, the court notices could not be issued to the Id. ARs for both the parties to advance arguments through video conference.

Accordingly, the matter stands adjourned for hearing final arguments and also for payment of the cost by the management to the workman on **10.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



**LIR No. 559/18**

**Ramesh Chandra Srivastava vs M/s Bajaj Eletrical Ltd. Through its  
President HR Sh. Atul Sharma**

**05.08.2020**

**Present:-**

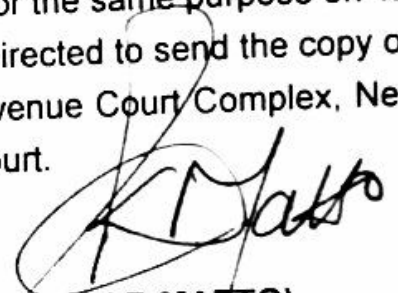
None for the workman.

Sh. Kunal Mimani, AR for the management.

The matter is fixed for today in the enblocked date for filing reply and consideration on the application moved by the management, but today, no one has appeared on behalf of the workman through video conference.

Accordingly, matter is ordered to be listed for the same purpose on 12.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 1493/17**  
**Vikash Kumar Mishra vs Mangla Industries**

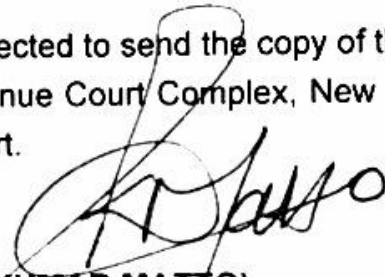
05.08.2020

Present:- None for the parties.

The matter is fixed for today in the enblocked date for consideration on the application moved by the workman and also for evidence of the workman, but today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter stands adjourned for the same purpose on 17.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 3064/17**  
**Suman Gupta vs Kokeva Designs Pvt. Ltd.**

05.08.2020

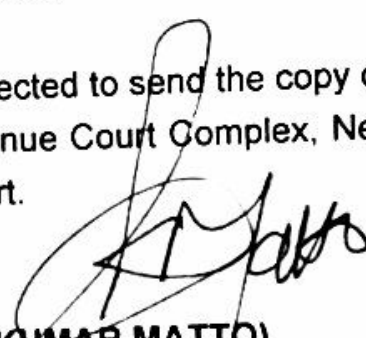
Present:-

None for the parties.

The matter is fixed for today in the enblocked date for consideration on the application moved by the workman.

Today, no one has appeared on behalf of any of the parties through video conference. So, the matter is ordered to be listed for consideration on the said application on 18.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**LIR No. 3122/17**  
**Ashok Kumar vs Kokeva Designs Pvt. Ltd.**

05.08.2020

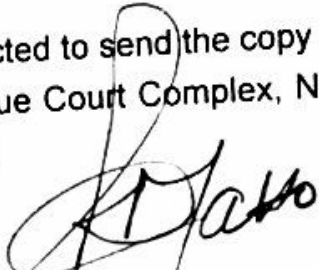
Present:-

None for the parties.

The matter is fixed for today in the enblocked date for consideration on the application moved by the workman.

Today, no one has appeared on behalf of any of the parties through video conference. So, the matter is ordered to be listed for consideration on the said application on 18.11.2020.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.

**MISC DJ No. 49/20**

**Sandeep Kumar Yadav vs M/s Rathore Plastics**

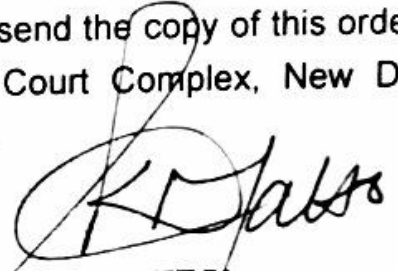
05.08.2020

Present:- None for the workman.

The matter is fixed for today in the enblocked date for consideration on the application moved by the workman.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, matter stands adjourned for the same purpose on **21.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.



**(PAWAN KUMAR MATTO)**  
**PRESIDING OFFICER: LABOUR COURT-IX**  
**ROUSE AVENUE COURTS, NEW DELHI**  
**05.08.2020.**



REDMI NOTE 5 PRO  
MI DUAL CAMERA

**MISC DJ No. 48/20**  
**Kashi Nath vs M/s Rathore Plastic**

05.08.2020

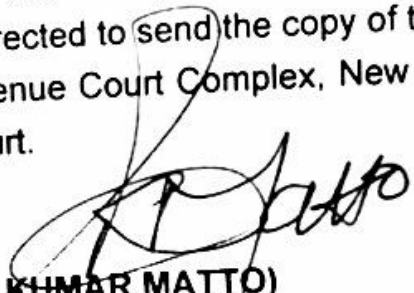
Present:-

None for the workman.

The matter is fixed for today in the enblocked date for consideration on the application moved by the workman.

Today, no one has appeared on behalf of the workman through video conference. Accordingly, matter stands adjourned for the same purpose on **21.11.2020**.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.

LIR No. 1234/20  
Abhishek vs. M/s Apeksha International

05.08.2020

Present: None for the workman.

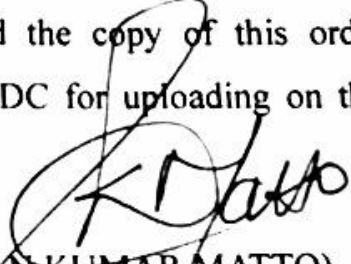
The matter is fixed for service of the notice to the workman.

Notices issued to the workman are not received back.

Issue notice to the workman on his whatsapp number

05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 10/16

Onkar Singh vs. M/s Taxmaco Ltd. & Ors.

05.08.2020

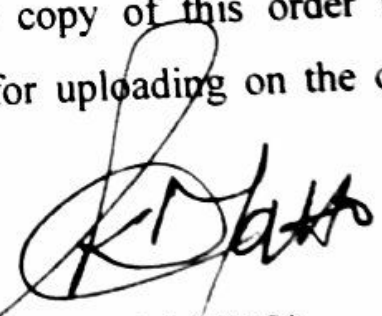
Present: None for the parties.

The matter is fixed in the enblocked date i.e. today for remaining evidence of workman.

Today, no one has appeared on behalf of any of the parties through video conference.

So, the matter is ordered to be listed on ~~12.01.2021~~ <sup>12.1.21 ✓</sup> for remaining evidence of workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 3823/18  
Ram Jeevan Gupta vs. M/s Danik Jagran

05.08.2020

Present: None for the parties.

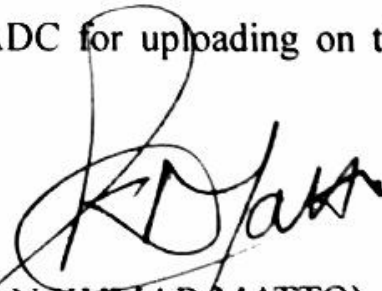
The matter is fixed in the enblocked date i.e. today for framing of issues and also for payment of cost by the management to the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad has told to the court that since, contact numbers of both the parties were not available on the record, so, the notices could not be issued to both the parties.

So, the matter is ordered to be listed on 10.09.2020 for framing of issues and also for payment of cost by the management to the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 802/17

**Bholanath vs Vadhva State Pvt Ltd/Dehradun Marvel House**

05.08.2020

Present:-

None for the workman  
Management no.1 already exparte.  
None for management no.2.

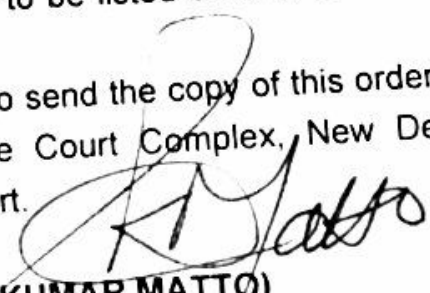
The matter is fixed for today in the enblocked date for the service of management no.2, but, the workman has failed to take steps, so, the process could not be issued.

Today no one has appeared on behalf of any of the parties through video conference, in view of spreading of the pandemic COVID-19.

Workman is directed to file e.mail address and whatsapp number of the management no.2, so, that the notice to the management no.2 may be issued for the next date of hearing.

Accordingly, matter is ordered to be listed on **02.11.2020** for the service of the management no.2.

Ahalmad of this court is directed to send the copy of this order to the concerned official of District Court, Rouse Avenue Court Complex, New Delhi for uploading on the official website of Delhi District Court.

  
(PAWAN KUMAR MATTO)  
PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI  
05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 803/17

Ram Avadh Yadav vs. M/s Vadhva State Pvt. Ltd. & Ors.

05.08.2020

Present: None for the workman.  
Management No.1 and 3 are already ex-parte.

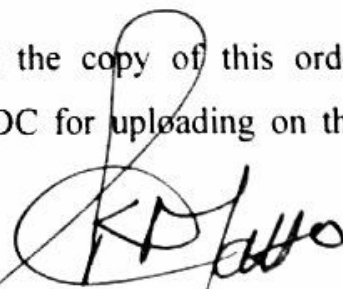
The matter is fixed for the service of the management No.2 in the enblocked date.

But the workman has failed to take steps, so, the notice to the management no.2 could not be issued.

Today, no one has appeared on behalf of any of the parties in view of spreading of pandemic covid 19.

The matter stands adjourned for service of the management no.2. The workman is directed to file email address and whatsapp number of management no.2 within 10 days from today and on filing of the complete sets of the documents, the notice to the management No.2 is ordered to be issued for 02.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 3590/16

Gunadhar Kumar Pandit Shabbhu vs Chaudhary Enterprises

05.08.2020

Present:-

Sh. M.N. Singh, AR of the workman.

Management is already exparte.

The matter is already fixed for evidence of the workman.

Workman has summoned a witness i.e. Labour Inspector, but, the notice is received back unserved.

Ld. AR of the workman seeks adjournment for today.

Accordingly, matter stands adjourned for remaining exparte evidence of the workman on **06.01.2021**.

Ahalmad of this court is directed to send the copy of this order to concerned official of District Court, Rouse Avenue Court Complex, New Delhi uploading on the official website of Delhi District Court.

(PAWAN KUMAR MATTO)

PRESIDING OFFICER: LABOUR COURT-IX  
ROUSE AVENUE COURTS, NEW DELHI

05.08.2020.



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 1281/16  
Suman Tiwari vs. M/s Management of Establisher Meter Factory

05.08.2020

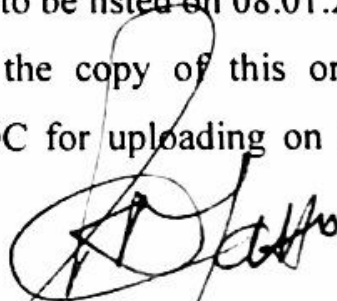
Present: None for the workwoman.  
None for the

The matter is fixed in the enblocked date i.e. for today for further cross examination of workwoman and also for remaining evidence of workwoman.

Today, no one has appeared on behalf of any of the party through video conference.

Accordingly, matter is ordered to be listed on 08.01.2021.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 3727/18

Laliteshwar Singh vs. M/s G4S Secure Solutions India Pvt. Ltd.

05.08.2020

**Present:** None for the parties.

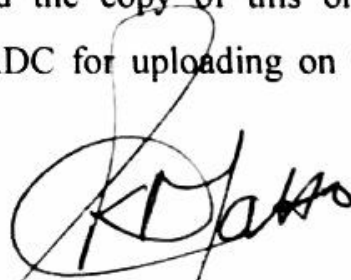
The matter is fixed in the enblocked date i.e. today for framing of issues.

Today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad has told to the court that since, contact numbers of both the ARs of the parties were not available on the record, so, the notices could not be issued to both the parties.

So, the matter is ordered to be listed on 10.09.2020 for framing of issues.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 1233/20  
Munna Lal vs. M/s Balaji Garments

05.08.2020

Present: None for the workman.

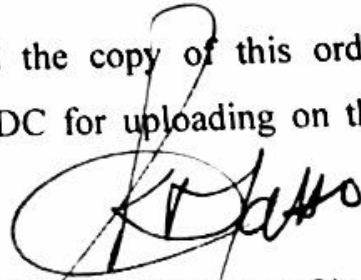
The matter is fixed for service of the notice to the workman.

Notices issued to the workman are not received back.

Issue notice to the workman on his whatsapp number

05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 3073/16  
Raj Kumar vs. M/s Shivaka International

05.08.2020

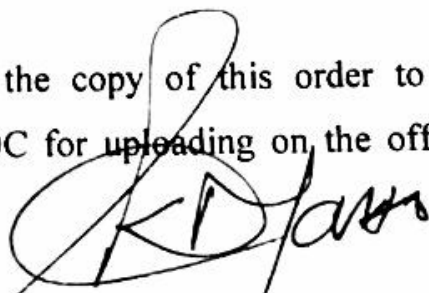
Present: None for the parties.

The matter is fixed in the enblocked date i.e. today for remaining evidence of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

The matter is ordered to be listed on 07.01.2021 for remaining evidence of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 1235/20

Jai Kishan vs. M/s Luman Auto Light Pvt. LTd.

05.08.2020

Present: None for the workman.

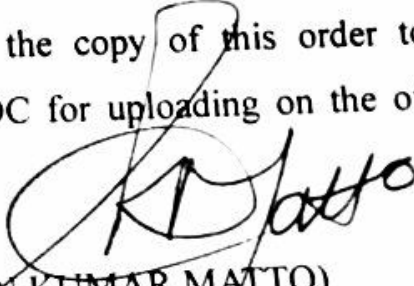
The matter is fixed for service of the notice to the workman.

Notices issued to the workman are not received back.

Issue notice to the workman on his whatsapp number

05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1791/16  
Raghubeer Singh vs. M/s Taxmaco Ltd. & Ors.

05.08.2020

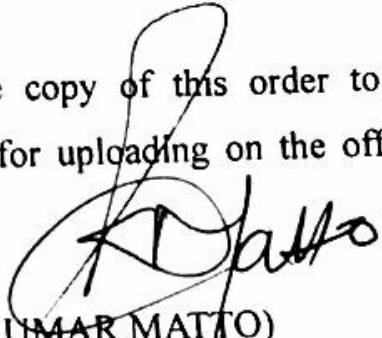
Present: None for the parties.

The matter is fixed in the enblocked date i.e. today for remaining evidence of workman.

Today, no one has appeared on behalf of any of the parties through video conference.

So, the matter is ordered to be listed on ~~12.01.2020~~ <sup>12.1.21</sup> for remaining evidence of workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1834/19

Kamal Tiwari vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

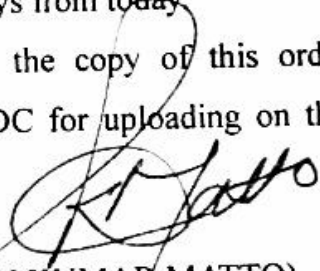
**Present:** None for the workman.  
None for the management.

The matter is fixed in the enblocked date i.e. today for service of the management.

The notice issued to the management for 04.07.2020 is received back with the report served. But, on 04.07.2020, the matter could not be taken in view of spreading of covid 19. Today, no one has appeared through video conference on behalf of any of the parties.

Fresh notice to the management is ordered to be issued for 03.11.2020 on filing of email address and whatsapp number of the management by the workman within 10 days from today.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1836/19

Ravindra Mishra vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

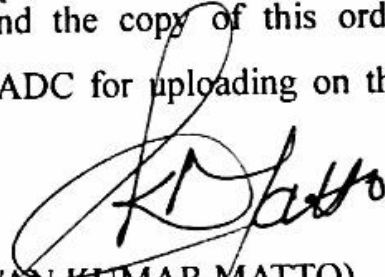
The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1787/16  
Jai Singh vs. M/s Taxmaco Ltd. & Ors.

05.08.2020

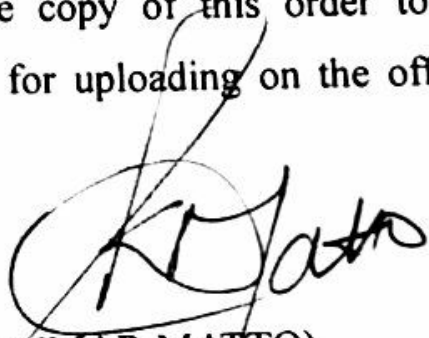
Present: None for the parties.

The matter is fixed in the enblocked date i.e. today for remaining evidence of the LRs of the workman.

Today, no one has appeared on behalf of any of the parties through video conference.

Accordingly, matter is ordered to be listed on 12.01.2021 for remaining evidence of the LRs of the workman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LCA No. 77/17

Jitender Kumar vs. M/s Essem Polyalloys Pvt. Ltd.

05.08.2020

Present: None for the parties.

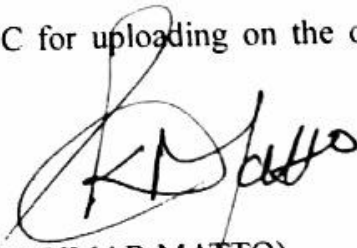
The matter is fixed for the service of the management.

The notice issued to the management on its postal address of Bhiwadi and Gurgaon through registered post are received back with the report of refusal for 07.04.2020. But, on 07.04.2020, the matter could not be taken up in view of spreading of pandemic covid 19.

Today, no one has appeared through video conference on behalf of any of the party.

Fresh notice to the management is ordered to be issued on filing of email address and whatsapp number of the management within 10 days from today. So, that notice may be issued to the management for 02.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 1838/19

Bholendra Singh vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1829/19

Dharamjeet vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

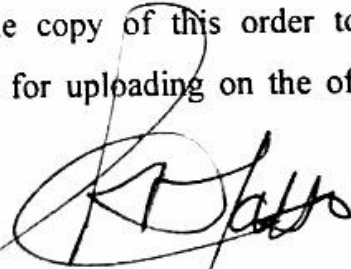
The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 1825/19  
Vijay Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

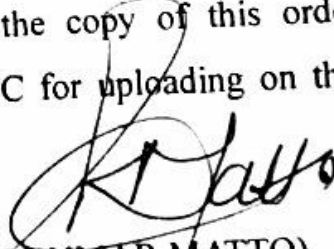
The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

REDM...  
MIDUAL CAMERA

LIR No. 1837/19

Dinesh Kumar Sharma vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

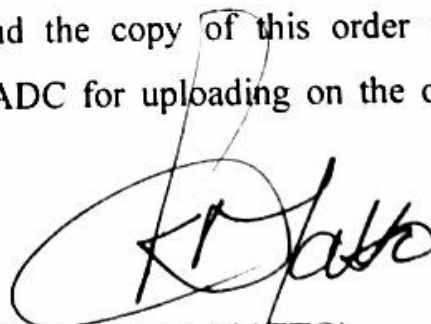
Present: None for the workman.  
None for the management.

The matter is fixed in the enblocked date i.e. today for service of the management.

The notice issued to the management for 04.07.2020 is received back with the report served. But, on 04.07.2020, the matter could not be taken in view of spreading of covid 19. Today, no one has appeared through video conference on behalf of any of the parties.

Fresh notice to the management is ordered to be issued for 03.11.2020 on filing of email address and whatsapp number of the management by the workman within 10 days from today.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1839/19

Prem Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

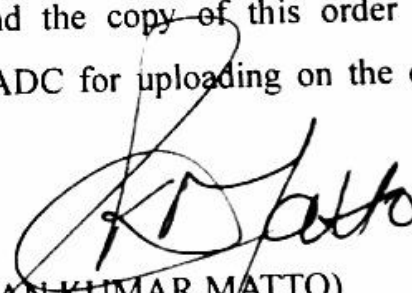
The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 4/20  
Vijay Prakash vs. M/s Nisha Collection

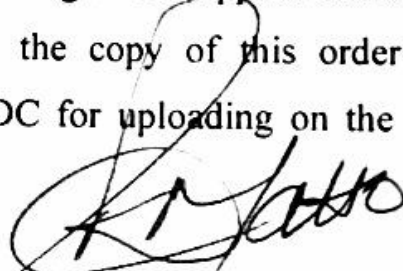
05.08.2020

Present: None for the workman.

The matter is fixed in the enblocked date for the service of the workman. Notice issued to the workman is received back with the report unserved.

Issue notice to the workman through whatsapp for 01.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

REDMI CAMERA  
M DUAL CAMERA

LIR No. 1828/19

Vikas Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

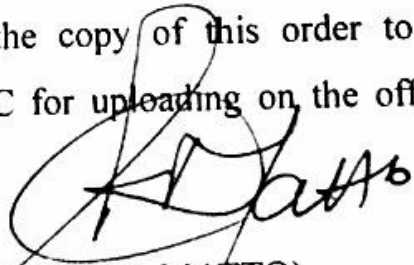
Present: None for the workman.  
None for the management.

The matter is fixed in the enblocked date i.e. today for service of the management.

The notice issued to the management for 04.07.2020 is received back with the report served. But, on 04.07.2020, the matter could not be taken in view of spreading of covid 19. Today, no one has appeared through video conference on behalf of any of the parties.

Fresh notice to the management is ordered to be issued for 03.11.2020 on filing of email address and whatsapp number of the management by the workman within 10 days from today.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 2851/17

Basant Prajapati vs. M/s Candid Optronix Pvt. Ltd.

05.08.2020

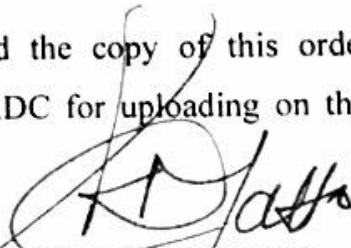
Present: None for the parties.

The proceedings in the present matter have already been stayed by Hon'ble high Court of Delhi.

Matter is fixed for awaiting of further order of the Hon'ble High Court of Delhi.

Today, no one has appeared on behalf of any of the parties through video conference. So, the matter is ordered to be listed for awaiting for further orders on 07.11.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



REDMI NOTE 5 PRO  
MI DUAL CAMERA

LIR No. 6/20  
Rakesh Kumar vs. M/s Nisha Collection

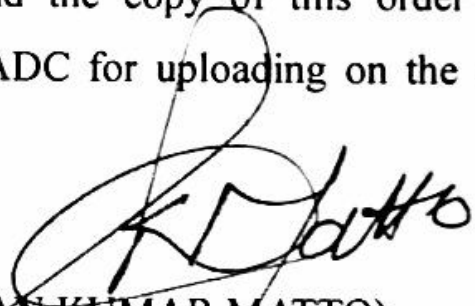
05.08.2020

Present: None for the workman.

The matter is fixed in the enblocked date for the service of the workman. Notice issued to the workman is received back with the report unserved.

Issue notice to the workman through whatsapp for 01.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADDC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1232/20

Naveen Kumar vs. M/s Krystal Integrated Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

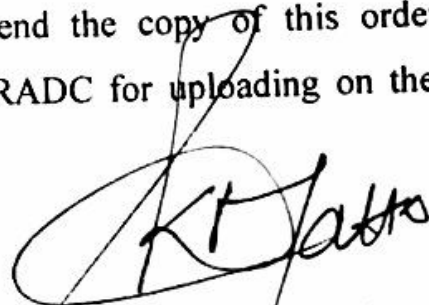
The matter is fixed for service of the notice to the workman.

Notices issued to the workman are not received back.

Issue notice to the workman on his whatsapp number

05.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 1830/19

Sonu Kumar vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

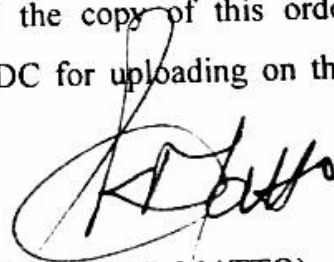
The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 3246/19

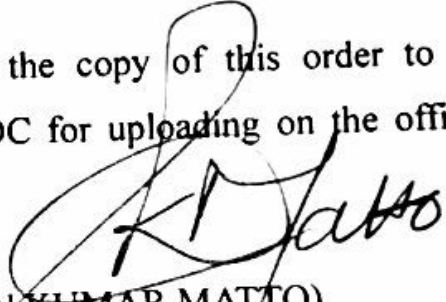
Anita vs. M/s Manoj Sales Corporation Protection

05.08.2020

Present: None for the workwoman.

Issue notice to the workwoman through whatsapp for  
01.10.2020.

Ahlmad is directed to send the copy of this order to the  
concerned official of District Court, RADC for uploading on the official  
website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

REDVA NOTE SHEET  
MI DUAL CAMERA

**LIR No. 299/20**

**Renu vs. M/s Sanjay Arts & Paper Industries**

**05.08.2020**

**Present:** None for the workwoman.

The matter is fixed in the enblocked date i.e. today for the service of the notice to the workwoman. The same was received back with the report served. But the matter could not be taken up on 05.05.2020 in view of spreading of covid 19.

Today, no one has appeared on behalf of workwoman through video conference.

Issue notice to the workwoman on her whatsapp number for 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

IR No. 1840/19

Dharmendra Tiwari vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

Present: None for the workman.

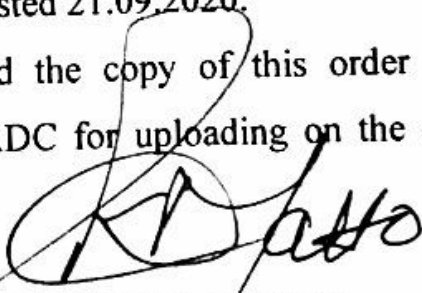
The matter is fixed in the enblocked date i.e. today for filing of statement of claim and letter of authority. But the statement of claim has not yet been filed.

Today, no one has appeared through video conference on behalf of the workman.

In the interest of justice, last and final opportunity is granted to the workman to file the statement of claim.

The matter is ordered to be listed 21.09.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1835/19

Ranjeet vs. M/s Scientific Security Management Services Pvt. Ltd.

05.08.2020

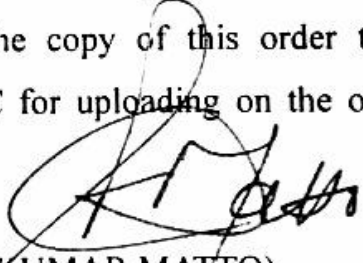
**Present:** None for the workman.  
None for the management.

The matter is fixed in the enblocked date i.e. today for service of the management.

The notice issued to the management for 04.07.2020 is received back with the report served. But, on 04.07.2020, the matter could not be taken in view of spreading of covid 19. Today, no one has appeared through video conference on behalf of any of the parties.

Fresh notice to the management is ordered to be issued for 03.11.2020 on filing of email address and whatsapp number of the management by the workman within 10 days from today.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 1231/20  
Rakesh Kumar vs. M/s Delhi Jal Board & Ors.

05.08.2020

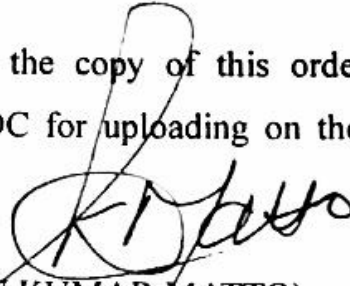
**Present:** None for the workman.

The matter is fixed for the today in the enblocked date for service of the workman.

Notices issued to the workman are not received back.

Issue notice to the workman on his whatsapp number for 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

IR No. 3245/19

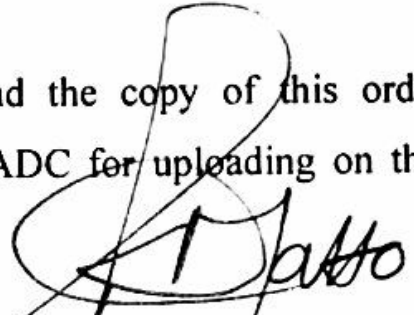
Indra Sharma vs. M/s Manoj Sales Corporation Protection

05.08.2020

Present: None for the workwoman.

Issue notice to the workwoman through whatsapp for 01.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 300/20

Ajay vs. M/s Jiva International Althin Automatic Pvt. Ltd.

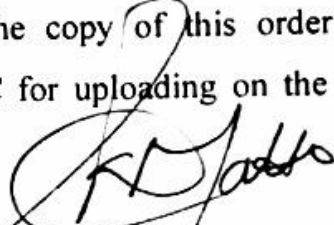
05.08.2020

**Present:** None for the workman.

The matter is fixed in the enblocked date i.e. today for the service of the workman. But the notice is not received back.

Issue notice to the workman on his whatsapp number for 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020



LIR No. 5/20

Amit Kumar Singh vs. M/s Nisha Collection

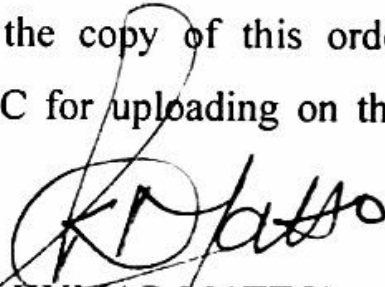
05.08.2020

Present: None for the workman.

The matter is fixed in the enblocked date for the service of the workman. Notice issued to the workman is received back with the report unserved.

Issue notice to the workman through whatsapp for 01.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi

05.08.2020

REDM NOTE 5 PM  
M/DUAL CAMERA

LIR No. 301/20

Surender Kumar vs. M/s Adhvik Upper

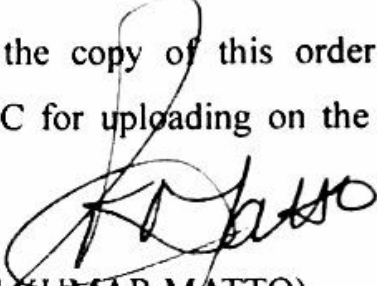
05.08.2020

**Present:** None for the workman.

The matter is fixed in the enblocked date i.e. today for the service of the workman. But the notice is not received back.

Issue notice to the workman on his whatsapp number for 03.10.2020.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.

  
(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020

LIR No. 3826/18  
Jyoti Dhamija vs. M/s Dainik Jagran

05.08.2020

Present: None for the parties.

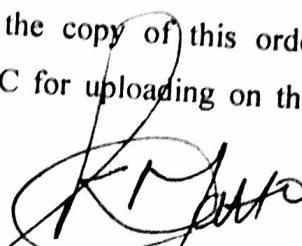
The matter is fixed in the enblocked date i.e. today for framing of issues and also for payment of cost by the management to the workwoman.

Today, no one has appeared on behalf of any of the parties through video conference.

Ahlmad has told to the court that since, contact numbers of both the parties were not available on the record, so, the notices could not be issued to both the parties.

So, the matter is ordered to be listed on 10.09.2020 for framing of issues and also for payment of cost by the management to the workwoman.

Ahlmad is directed to send the copy of this order to the concerned official of District Court, RADC for uploading on the official website of the District Court.



(PAWAN KUMAR MATTO)  
Presiding Officer Labour Court-IX  
Rouse Avenue Courts/New Delhi  
05.08.2020